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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.NO.216/95
in
D.A.NO.644/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 16th day of February, 1996

Shri Shiv Hari Chouble
s/o Shri Parmanand Chouble
r/o F-2093, Netaji Nagar
NEW DELHI.

... Applicant

(By Shri B.Krishan, Advocate)

Versus

Shri A.K.Bajpei
Director General
National Museum
Janpath
NEW DELHI.

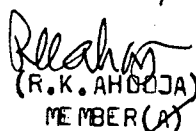
... Respondent

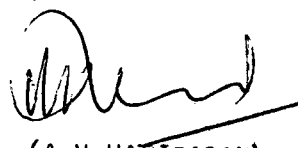
(By Shri M.M.Sudan, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

Learned counsel for the petitioner states that the respondent having fully complied with the Judgment, the petition may be closed. Noting that the respondent has complied with the directions, we find no need to proceed with the Contempt Petition, therefore, the Contempt Petition is dismissed. Notice discharged.


(R.K.AHOOJA)
MEMBER(A)


(A.V.HARIDASAN)
VICE-CHAIRMAN(J)

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